encashment of Income-tax refunds were entrusted to the Crime Branch of Delhi Police. The enquiries made by them so far revealed that two officials of the Income Tax Depart ment and ten officials of Reserve Bank of India are involved in the said fra udulent transactions. The number of refund orders fraudulently encashed is 378 and the amount involved is ap proximately Rs. 26 lakhs. Till 28-7-92, 106 persons involved in the fraud have been arrested by Police authorities.

(c) The total amount of money in volved in fraudulent encashment of refund vouchers is estimated at Rs. 26 lakhs. Out of this, an amount of Rs. 5,71,645 has been recovered upto 31-7-92.

(d) the amounts of refund of In come tax (including the Corporation tax) made during the last three years are as follows: —

Financial Years	(Rupees in Crores)
1989-90 . .	2032
1990-91 . .	2773
1991-92 . .	3411 (Provisional)

स्टेट बैंक आफ पटियाला में अनियमिततायें

4290. **श्री विनोद शर्मा :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 10 जुलाई, 1992 के स्टेट्समैन में "मिसयूज आफ फंडस वाई बैंक" शीर्षक के अधीन प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या यह सच है कि श्रद्धानन्द मार्ग स्थित स्टेट बैंक आफ पटियाला की शाखा में अनेकों अनियमिततायें किए जाने की आशंका है ;

(ग) क्या यह भी सच है कि ये संभावनायें व्यक्त की गई है कि उक्त अधिकारी इन अनियमितताओं को समाप्त करने के बजाय इन अनियमितताओं को दबाने का प्रयास कर रहे हैं ;

(घ) यदि हां, तो क्या इन अनियमितताओं के संबंध में तथ्यों का पता लगाने के लिए सरकार किसी गैर-विभागीय निष्पक्ष संस्था की मदद लेने का विचार रखती है ; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह) : (क) जी हां।

(ख) से (ङ) : स्टेट बैंक आफ पटियाला ने सूचित किया है कि उसकी श्रद्धानन्द मार्ग, नई दिल्ली शाखा में कुछ पार्टियों के अग्रिमों के परिचालन की सूचना उन्हें जांच प्राधिकारी ने 15-5-1992 को दी थी। बैंक ने तत्काल संबंधित प्राधिकारियों से कहा था कि वे वसूली के लिए कार्रवाई करें और बैंक के हितों की रक्षा करें। बैंक ने शाखा प्रबंधक को निलम्बित कर दिया है जो अनियमितताओं के लिए प्रथम-दृष्टया उत्तरदायी पाया गया। बैंक ने केन्द्रीय सतर्कता आयोग के परामर्श से उन सभी के विरुद्ध अनुशासनिक कार्रवाई करने का निर्णय लिया है जो इसमें शामिल पाए गए थे।

Granting of Bail to Drug Traffickers

4291. SHRI ISH DUTT YADAV:
SHRI RAM GOPAL YADAV:
SHRI MOHINDER SINGH LATHER:
SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news item appearing in 'Indian Express* of

tile 21st July, 1992 captioned "Once granted tail, they never come to court";

(b) if so, what is the reaction of the Government;

(c) whether it is a tact that out of five persons nabbed for heroin trafficking in 1987, four were let out on bail and all have been declared proclaimed offenders as they failed to turn up in court;

(d) whether it is also a fact that N.C.B. filed a complaint but after the arrests, High Court released two of them on bail, even before the dharge-shvet was filed;

(e) whether some more persons were also released on bail;

(f) if so, what are the reaction of Government thereto; and

(g) what steps are contemplated by Government to prevent recurrance of such incidence in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) Yes, Sir. The attention of the Government has been drawn to the news item captioned, "Once granted bail, they never come to court" which appeared in 'Indian Express' of 21st July 1992.

(e) to (f) Reports received indicate that five persons, viz., S/Shri (1) Arjun, (2) Ali Bocus Rehmat Ali, (3) Taj Gul, (4) Khyal Asghar and (5) Abdul Bagi were arrested by the officers of Narcotics Control Bureau, Delhi, in connection with the seizure of 2 Kgs. of heroin on 6-4-1987 at the Indira Gandhi International Airport. The complaint was filed by N.C.B. before the jurisdictional court on 6-5-1987. However, before the charge sheet was filed against the accused, S/Shri Arjun and Taj Gul were released on bail by the Hon'ble High Court of Delhi on the grounds that there was no direct evidence against these two persons. The remaining three were released on bail after filing of charge-sheet. S/Shri Arjun and Taj Gul were declared as proclaimed offenders on 2-7-1988. Shri Khyal Asghar and Ali Bocus were declared as as proclaimed offenders on 4-7-1991 and 18-7-1992, respectively. Shri Abdul Bagi was acquitted by the jurisdictional court.

(g) The bail was granted by the Hon'ble Court within their competence. The law has been amended, making the bail provisions more stringent . The Government Advocates and Spl. Public Prosecutors have also been instructed to contest the bail petitions of the drug traffickers.

बैंक ऋण के लिए मार्ग निर्देश

4292. श्री अनन्त राम जायसवाल : क्या वित्त मंत्री 28 जुलाई, 1992 को राज्य सभा में अतारांकित प्रश्न 2023 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) श्री प्रकाश टंडन की अध्यक्षता में गठित "अध्ययन दल" की रिपोर्ट में इंगित बैंक ऋणों के लिए अनुवर्ती मार्ग निर्देश में दिए गए विभिन्न सुझावों का ब्यौरा क्या है तथा इन्हें कब से लागू किया गया है ;

(ख) भारतीय रिजर्व बैंक और वाणिज्यिक बैंकों ने अनुवर्ती कार्यवाही कब कब की थी ; और

(ग) क्या अनुवर्ती कार्यवाही के दौरान मार्ग निर्देश पर अमल करने में कोई त्रुटियां भी पाई गई हैं, यदि हां, तो रिजर्व बैंक व वाणिज्यिक बैंकों द्वारा अलग अलग की गई अनुवर्ती कार्यवाही के दौरान पाई गई त्रुटियों का ब्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह : (क) से (ग) टंडन समिति ने बैंक उधार संबंधी प्रणाली में परिवर्तन की सिफारिश करते हुए उद्योगों को उधार देने की भूतपूर्व प्रतिभूति उन्मुख प्रणाली के स्थान पर उनके लिए